

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

**LOK SABHA
UNSTARRED QUESTION NO. 3447**

TO BE ANSWERED ON FRIDAY, DECEMBER 18, 2015
AGRAHAYANA 27, 1937 (SAKA)

Money Laundering and Violation of FEMA

3447: DR. KIRIT SOMAIYA:

Will the Minister of FINANCE be pleased to state:

- (a) whether Enforcement Directorate (ED), Mumbai and Delhi have received complaints about money laundering and violation of FEMA of Maharashtra contractors, leaders involvement in formation of bogus companies and money laundering transactions and if so, the details thereof;
- (b) whether ED has registered any cases against such type of companies and if so, the details thereof;
- (c) whether Mumbai High Court has formed a SIT to look into the matter and if so, the details thereof; and
- (d) if so, the action taken/being taken by the Government against the erring companies?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JAYANT SINHA)

(a) & (b): Pursuant to the PIL No. 23/2014 filed by Aam Admi Party before the Hon'ble Bombay High Court and registration of FIR's by ACB, Mumbai, and Navi Mumbai Police, Enforcement Directorate has initiated investigations under provisions of Prevention of Money Laundering Act, 2002 (PMLA) against Shri Chhagan Bhujbal ex-PWD Minister of Maharashtra State, his family members including son Shri Pankaj Bhujbal, MLA and nephew Shri Samir Bhujbal, Ex-MP, certain PWD officials, M/s K S Chamankar Enterprises and others. Investigation conducted so far has revealed that the entities which have subscribed to the companies controlled by Bhujbals were dubious companies which existed only on paper and their transactions are not genuine transactions.

(c) The Hon'ble Bombay High Court, vide its order dated 18.12.2014, has constituted a SIT comprising of the Director of Enforcement and the DG of ACB, Government of Maharashtra to conduct the inquiry and submit a report to the Court.

(d) Seven properties/assets worth Rs. 17.35 crores belonging to the family members of Shri K.S. Chamankar have been provisionally attached and land admeasuring 95,780 Sq. Mtrs of M/s Devisha Infrastructure Pvt Ltd at Village Rohinjan, Taluka Panvel, Dist-Raigad, worth Rs. 84.90 crores has also been provisionally attached.

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